

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 287

TO BE ANSWERED ON THURSDAY, THE 25TH FEBRUARY, 2016

Review of Pending Court Cases

287. SHRI ASADUDDIN OWAISI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the State Governments and High Courts have been asked to review pending court cases and set up committees to suggest withdrawal of such cases;**
- (b) if so, the details thereof;**
- (c) the details of States which have set up such committees and have started the process of withdrawing cases;**
- (d) the number of cases withdrawn as a result thereof, State / UT-wise; and**
- (e) the other steps taken / being taken by the Government in this regard?**

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI D. V. SADANANDA GOWDA)**

(a) to (e): State Governments have framed their State Litigation Policies. Most of the States have indicated in the State Litigation Policy that a review will be undertaken of the existing cases and wherever necessary frivolous and vexatious cases would be withdrawn. The details about cases withdrawn by the State Governments are not maintained centrally.

The Chief Justices' Conference held on 03rd and 04th April 2015 has resolved that each High Court shall establish an Arrears Committee to clear the backlog of cases pending for more than five years. As per information available, Arrears Committees have been set up in the High Courts of (i) Allahabad, (ii) Bombay, (iii) Calcutta, (iv) Chhattisgarh, (v) Delhi, (vi) Himachal Pradesh, (vii) Jammu & Kashmir, (viii) Jharkhand, (ix) Kerala, (x) Madhya Pradesh, (xi) Manipur, (xii) Meghalaya, (xiii) Orissa, (xiv) Punjab & Haryana, (xv) Sikkim, (xvi) Tripura, and (xvii) Uttarakhand.
